

(2021) 08 SEBI CK 0013
In the Securities Appellate Tribunal Mumbai
Case No : Appeal No.317 Of 2019

Ipsita Das Giri

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 04-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0013

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Sunil A. Vyas, Shruti Dasondi, Kumar Desai, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. We have heard the learned counsel for the parties through video conference. Order reserved.
2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage, it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.